

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:4927
ANSWERED ON:07.05.2012
AMENDMENT TO INDUSTRIAL DISPUTE ACT
Chitthan Shri N.S.V.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has amended/proposes to amend the Industrial Dispute Act and other labour laws, in order to facilitate and encourage foreign investments;
- (b) if so, the details of the areas in which amendments are contemplated; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (c): Government of India has recently formulated the National Manufacturing Policy to accelerate growth in the manufacturing sector. The new Policy has been notified by the Department of Industrial Policy & Promotion (DIPP). For implementation of the Policy, the DIPP has referred certain Action Points to this Ministry, which are presently under process in this Ministry.